

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**COURT-III**

**ITEM No. 316**

IA-449/2024

**IN**

**IB-48(ND)/2022**

**IN THE MATTER OF:**

M/s. Bank of Baroda

.... Petitioner/Applicant

Vs.

M/s.Sanjay Maheshwari

.... Respondent

**Order u/S. 95(1) of Insolvency & Bankruptcy Code (IBC), 2016.**

**Order delivered on 02.05.2024**

**CORAM:**

**SH. BACHU VENKAT BALARAM DAS**  
**HON'BLE MEMBER (JUDICIAL)**

**SH. ATUL CHATURVEDI**  
**HON'BLE MEMBER (TECHNICAL)**

**HYBRID HEARING (PHYSICAL & VC)**

**PRESENT:**

For the RP : Mr. Abhishek Anand, Mr. Karan Kohli, Ms. Jasleen  
Singh Sandha, Advs.  
For the PG : Mr. Hemant Chaudhuri, Mr. Vasu Goyal, Advs.

**ORDER**

**IA-449/2024**

Mr. Abhishek Anand, Ld. Counsel appearing for the Resolution Professional seeks two days' further time to file Rejoinder Affidavit. Time granted.

List the matter **on 16.05.2024.**

-Sd-

**(ATUL CHATURVEDI)**  
**MEMBER (TECHNICAL)**

-Sd-

**(BACHU VENKAT BALARAM DAS)**  
**MEMBER (JUDICIAL)**

Ajay